

12.00 hrs

RE: QUESTION OF PRIVILEGE ETC.

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, here is the *India Today* magazine which contains... (Interruptions).

MR. SPEAKER: I have already asked for the facts. Let me know the facts. I cannot allow any submission now.

(Interruptions)

SHRI GEORGE FERNANDES: I have given a motion of privilege about the censorship of my mail. My functioning as a Member is impeded because of the censoring of my mail as also other Members of Parliament. . . .

MR. SPEAKER: No, not allowed.

(Interruptions)

SHRI GEORGE FERNANDES: Sir, every moment is precious.

(Interruptions)

MR. SPEAKER: Let me find out the facts.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, you kindly read today's Statesman. You will find how much time, men and materials are being wasted..

(Interruptions)

MR. SPEAKER: I will find the facts and I will go into the precedents. It does not matter.

(Interruptions)

SHRI GEORGE FERNANDES: Sir, you please see this magazine. It has been clearly stated here... (Interruptions)

MR. SPEAKER: I have asked for the facts. If it interferes with the wor-

king and the privileges of the Members of Parliament, I will certainly take notice of it. Otherwise not. Now Mr. Charanjit Chanana to lay the paper on the Table of the House.

(Interruptions)

12.01 hrs.

PAPERS LAID ON THE TABLE

Petroleum (Amendment) Rules, 1981, Bird and Company Ltd. (Acquisition and Transfer of undertakings and other Properties) Rules, 1981, Gas Cylinders Rules, 1981, Salt (Reserve Stock) Amendment order, 1981, Review in and Annual Report of Hindustan Salts Ltd., Jaipur for the year ended 30-9-1980 etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table:—

(1) A copy of the Petroleum (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G. S. R. 493 in Gazette of India dated the 23rd May, 1981, under sub-section (4) of section 29 of the Petroleum Act, 1934.

[Placed in Library. See No. LT-2608/81.]

(2) A copy of the Bird and Company Limited (Acquisition and Transfer of Undertakings and Other Properties) Rules, 1981 (Hindi and English versions) published in Notification No. S. O. 1096 in Gazette of India dated the 4th April, 1981, under sub-section (3) of section 29 of the Bird and Company Limited (Acquisition and Transfer of Undertakings and Other Properties Act, 1933) [Placed in Library See No. LT-2609/81].

(3) A copy of the Gas Cylinders Rules, 1981 (Hindi and English versions) published in Notification No. G. S. R. 77(E) in Gazette of India dated the 24th February, 1981, issued under sections 5 and 7 of the Indian Explosives Act, 1884. [Placed in Library. See No. LT-2610/81].

(4) A copy of the Salt (Reserve Stock) Amendment Order, 1981 (Hindi and English versions) published in Notification No. S. O. 1095 in Gazette of India dated the 4th April, 1981 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2611/81].

(5) A copy of the following papers (Hindi and English versions) under sub-section (91) of section 619A of the Companies Act, 1956:—

(a)(i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 198.

(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2612/81].

(b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1980.

(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2613/81].

(c) (i) Statement regarding Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1978-79

(ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 5 (c) above [Placed in Library. See No. LT-2614/81].

12.03 hrs.

RE : QUESTION OF PRIVILEGE ETC.
—Contd.

MR. SPEAKER: I will find the facts.

(Interruptions) ऐसे कैसे कह सकता हूँ।

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, we are asking for your protection.

अध्यक्ष महोदय : मैं यही कह रहा हूँ कि फैक्ट्स का पता लगा रहा हूँ।

एक मिनट में कैसे हो सकता है। ऐसे गाड़ी नहीं चलती है।... (व्यवधान)।... आप भी मिनिस्टर रहे हैं।

श्री जार्ज फर्नाण्डिस : हम भी मिनिस्टर रहे हैं।... (व्यवधान)।...

अध्यक्ष महोदय : मैं तो पूछ ही रहा हूँ। आप ऐसा क्यों कर रहे हैं।

श्री जार्ज फर्नाण्डिस : हम लोगों ने सेंसरशिप नहीं की।

..... (व्यवधान)**

MR. SPEAKER: No. Not allowed.
(Interruptions)**

अध्यक्ष महोदय : मैंने बोला था कि मैं इस को देख रहा हूँ।

..... (व्यवधान).....